

IN THE HIGH COURT OF JHARKHAND AT RANCHI

[Civil Writ Jurisdiction]

W. P. (C) No. 6484 of 2005

Rajendra Pandit & Ors. Petitioner(s)
Versus
State of Jharkhand & Ors. Respondent(s)

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CORAM :HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through :-Video Conferencing)

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For the Petitioner(s) : None
For the Res. No.5 : Mr. Saurav Arun, Advocate
For the Resp.-State : Mr. P. C. Roy, S.C. (L& C)-I
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08 / 08.09.2021. No body appears on behalf of the petitioner.

It appears that the Writ Petition has been filed against the order dated 17th October, 2005 passed by the Commissioner, South Chotanagpur Division, Ranchi in Ranchi S.A.R. Revision No.049/05.

Mr. P. C. Roy, learned S.C. (L& C)-I appearing for the State is present.

Mr. Saurav Arun, learned counsel for the Respondent No.5 has submitted that counter-affidavit has already been filed. The compromise was only with respect to 0.61 decimal of land of Plot Nos.706 and 707, but there was no compromise with respect to 20 katha of land of plot Nos.706 and 707, Khata No.26.

Mr. Saurav Arun, learned counsel for the Respondent No.5 has further submitted that petitioner who has claimed 4 kathas of land of plot Nos.706 and 707, Khata No.26 is illegal and for that Respondent No.5 has instituted S.A.R. Case No.641/2003-04 which was considered by the learned Scheduled Area Regulation Authority in terms of order dated 27.02.2004 which also got confirmed in terms of the order dated 30.07.2005 passed in S.A.R. Appeal No.10R-15/04-05, as such, the petitioner has no interest in pursuing the instant Writ Petition.

Mr. Saurav Arun, learned counsel for the Respondent No.5 has further submitted that from bare perusal of the order-sheet, it appears that the petitioner has not appeared before this Court on the last occasion i.e. 03.12.2020.

By way of last chance, put up this case on 28.09.2020.

In the meantime, parties are directed to exchange their pleadings.

(Kailash Prasad Deo, J.)